

CENTRAL ADMINISTRATIVE TRIBUNAL.
GUWAHATI BENCH: GUWAHATI.5

ORIGINAL APPLICATION NO. 126/94
REVIEW APPLICATION NO. 126/94
MISC. APPL. NO. (IN OA.)
(IN O.A. NO.) CONT. APPL. (O.A.)

Sree B. K. Sharma
VERSUS

APPLICANT(S)

Mr. J. L. Sarkar Mr. M. Chanda
RESPONDENT(S)

Mr. M. K. Choudhury APPLICANT(S) ADVOCATE

Mr. S. Ali S.C.G.S.C.

RESPONDENT(S) ADVOCATE

OFFICE NOTE

DATE

COURT'S ORDER

6-7-94

Heard learned counsel Mr. J. L. Sarkar on behalf of applicant Shri Biraja Kanta Sharma. Perused the statement of grievance and reliefs sought for in this application. Copy of the application is served on Sr.C.G.S.C. Mr.S.Ali. Mr.Ali prays for 7 days time to get instructions from the department. Time allowed as prayed for.

List on 14-7-94 for consideration of admission and further orders. The respondents are also directed to produce relevant record with regard to service of the applicant from 1985 to 1993. Mr.S.Ali produce the record.

Copy of the order may be furnished to the counsel of the parties.

1m

Signature
Vice-Chairman

BY ORDER

Signature

60
Member

14.7.94

Learned counsel Mr M. Chanda for the applicant submits to list this case next week for consideration of admission.

List on 19.7.94 for consideration of admission.

Signature
Vice-Chairman

nkm

60
Member

OFFICE NOTE

DATE

COURT'S ORDER

19-7-94 Heard learned counsel Mr.J.L. Sarkar on behalf of applicant. Sr.C.G.S.C Mr.S.Ali undertakes to produce record on 22-7-94.

List on 22-7-94 for consideration of admission and disposal.

Sarkar
Vice-Chairman

60
Member

22.7.94 Counsel of parties present. Sr.C.G.S.C Mr S.Ali undertakes to produce record on Tuesday, the 26.7.94.

List on 26.7.94 for consideration of admission and disposal.

M.J.
Vice-Chairman

60
Member

PG

26.7.94 Learned counsel Mr.J.L.Sarkar is present. Sr.C.G.S.C Mr S.Ali submits to list this case on 28.7.94.

List on 28.7.1994 for consideration of admission.

M
Vice-Chairman

60
Member

PG

OFFICE NOTE

DATE

COURT'S ORDER

OFFICE NOTE

DATE

COURT'S ORDER

28.7.94

ki Counsel of parties present.
List tomorrow, the 29.8.94 for
further order.

Her
Vice-Chairman*60*
Member

p9

29.7.94

Her
List on 1.8.94 for further
orders.

Her
Vice-Chairman*60*
Member

nkm

OFFICE NOTE

DATE

COURT'S ORDER

1.8.94

Learned counsel Mr J.L.Sarkar for the applicant and Sr.C.G.S.C Mr S.Ali are present. Mr Ali has produced records. Records disclose that the applicant was an employee under respondents No.2 and 3 at Guwahati. His name was struck off from the list of employees for reasons available in record. Mr J.L. Sarkar submits that the applicant was mentally imbalanced and annexed medical certificate with the application. Mr Sarkar now prays for an order on the respondents to re-consider appointment of the applicant in the department. Mr Sarkar does not like to proceed with this application, if such an order is passed. Mr Ali submits that order of such nature, if made, be left with the discretion of the department.

This application is now disposed of with order as under :

The applicant is required to file an application/representation before the respondents seeking for appointment. Respondents shall consider the case of the applicant sympathetically for appointment in the department against available vacancy or next available vacancy.

This application is disposed of with the above order.

Copy of the order may be furnished to the counsel of the parties.

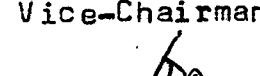
By order

1.8.94

25.8.94
copy of order dtd. 1.8.94 issued to all concerned by Regd. Post vide D/No. 3726-3731 dtd. 31.8.94

pg


Vice-Chairman


Member

OFFICE NOTE

DATE

COURT'S ORDER